

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

LIBRARY

OA No. 350/01304/2015

Date of Order: 10.09.2015

PRESENT:

THE HON'BLE MR. JUSTICE G. RAJASURIA, JUDICIAL MEMBER  
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

1. Bandana Hazra Wife of late Sadhan Hazra;

2. Sanjoy Hazra, son of late Sadhan Hazra;

Both residing at Village and Post Office- Kalkal,  
Dist. Burdwan-01.

.....Applicants

For the Applicant: Ms. T. Dasgupta, Counsel.

-Versus-

1. The Union of India through the General Manager, Eastern Railway, Fairlie Place, 17, Netaji Subhas Road, Kolkata-700001.
2. Divisional Railway Manager, Eastern Railway, Asansol, Burdwan, Pin-713301.
3. Additional Divisional Railway Manager, Eastern Railway, Asansol, Burdwan, Pin-713301.
4. Senior Divisional Personnel Officer, Eastern Railway, Asansol, Burdwan, Pin-713301.
5. Assistant Personnel Officer, Eastern Railway, Asansol, Burdwan, Pin-713301.

.....Respondents

For the Respondents: Mr. M.K. Bandopadhyaya, Counsel

ORDER

JUSTICE G. RAJASURIA, JM:

Heard both.

2. This OA has been filed seeking the following reliefs:

"(a) An order directing the respondent authorities to consider the representations as forwarded by the applicants for grant of compassionate appointment in favour of the applicant no.2;



(b) An order directing the Respondent Authorities to grant compassionate appointment in favour of the applicant No.2 considering the record in respect of the live roster and priority list as maintained in the office of the respondent authorities;

(c) Any further or other order or orders and/or direction or directions as to this Learned Tribunal may deem fit and proper;

(d) Leave may be granted to file this application jointly under Rule 4 (5) (a) of CAT (Procedure) Rules, 1987."

3. The Learned junior Counsel for the Applicant would pray for a ~~pas~~ over whereas, the Learned Counsel for the Respondents is present. Considering the factual matrix of this case, we are of the opinion that this case could be disposed of with a direction.

4. The Learned counsel for the Respondents would highlight that no ~~an~~ doubt application for compassionate appointment was filed before the authority and he is not readily aware of the fact whether suitable reply was given or not.

5. Be that as it may, from the available records what we could understand is that representations were made on 28.8.2008 and thereafter on 8.5.2013 and 20.6.2015 for giving appointment to the applicant No.2 but there was no response. Hence in these circumstances, we would like to direct the respondent authorities to consider the representation and give a suitable reply, if not already given, within a period of three months from the date of receipt of a copy of this order.

6. This OA is accordingly disposed of. No costs.

*We have not gone into  
merit of the case*  
(Jaya Das Gupta)  
Admn. Member

(Justice G.Rajasuria)  
Judicial Member

knm